

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF MASCOT SOHO
HOMES PRIVATE LIMITED (NOW- TRESCO HOMES PRIVATE LIMITED)**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Mascot Soho Homes Private Limited (Now known as Tresco Homes Private Limited (since 09.11.2020))
2. Date of incorporation of Corporate Debtor	09.05.2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70102DL2012PTC235548
5. Address of the registered office and principal office (if any) of corporate debtor	B1/H3, Mohan Co-Operative Industrial Area, Mathura Road, Block-B, New Delhi-110044
6. Insolvency commencement date in respect of corporate debtor	12.01.2022 (Order passed by Hon'ble National Company Law Tribunal New Delhi Bench-IV in Company Petition No CP (IB) No.919 (ND) 2018 received by Interim Resolution Professional on 08.02.2022)
7. Estimated date of closure of insolvency resolution process	07.08.2022 (Calculated from the date of receipt of order)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Gopal Lal Baser Reg. No.: IBBI/PA-002/IP-N00553/2017-2018/11677
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add.: House No. M 356, First Floor, Orchid Island, Sector 51, Gurugram, Haryana-122001 Email: gopal.baser1972@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: Resurgent Resolution Professionals LLP (IPE), 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurugram-122018. Email: mascotsoho.cirp@gmail.com
11. Last date for submission of claims	22.02.2022 (Order received on 08.02.2022 from Hon'ble NCLT, hence 14 days are calculated from the receipt of the order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees whose dues are outstanding as on Insolvency Commencement Date, i.e. 12.01.2022
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	(1) Mr. Harish Chander Arora (IBBI/PA-003/IP-N00077/2017-18/10700) Email: harisharora2012@gmail.com (2) Mr. Brij Nandan Kalra (IBBI/PA-003/IP-N00014/2017-2018/10103) Email:- bnkalra1954@gmail.com (3) Mr. Sandeep Chandna (IBBI/PA-002/IP-N00447/2017-2018/11237) Email: cssandeep@live.in
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Link: http://www.ibbi.gov.in/home/downloads , www.resurgentrp.com (b) Details also available at:- 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurugram-122018

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mascot Soho Homes Private Limited. (now known as Tresco Homes Private Limited on 12.01.2022** (order received on 08.02.2022).

The creditors of **Mascot Soho Homes Private Limited (now known as Tresco Homes Private Limited)** are hereby called upon to submit their claims with proof on or before **22 February 2022** as per the date of uploading of order to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Real Estate buyers as per entry no. 12] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09.02.2022

Place: New Delhi

Sd/- Gopal Lal Baser

Interim Resolution Professional

Reg No: IBBI/PA-002/IP-N00553/2017-2018/11677

